

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:829

ANSWERED ON:27.11.2012

COMMUNAL RIOTS/VIOLENCE

Ahmed Shri Sultan ;Hegde Shri Anant Kumar;Singh Alias Pappu Singh Shri Uday;Yadav Shri Dinesh Chandra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the rise/decline in incidents of communal violence/riots reported along with the number of persons killed/injured, accused/arrested and action taken against them in the country during each of the last three years and the current year, State-wise;
- (b) whether the Union Government has sought the views of the States on a proposal for enactment of a law in this behalf;
- (c) if so, the details thereof along with the views submitted by the various State Governments and the action taken by the Union Government thereon; and
- (d) the other measures taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a): "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of registration and prosecution of crime primarily rests with the respective State Governments. However, as per available information, the number of communal incidents in the country, State-wise, and the number of persons killed and injured due to such incidents during the last three years and this year are given in Annexure. Details like number of persons arrested and convicted are not maintained centrally.
- (b): No, Madam.
- (c): Does not arise.
- (d): To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to the States and Union Territories in 2008, to promote communal harmony.